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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No.399/96

Dt. of decision: 8-4-1996

Between

G. Venkat Reddy .. Applicant  
and

1. The Superintendent of Post Offices,  
Mahabubnagar Division,  
Mahabubnagar.
2. The Asst. Superintendent of Post Offices-  
-cum-Inquiry Officer, Gadwal Sub-division,  
Mahabubnagar Dist.

.. Respondents

COUNSEL FOR THE APPLICANT : SRI V. JAGAPATHI

COUNSEL FOR THE RESPONDENTS: SRI K. BHASKAR RAO

COPAM:

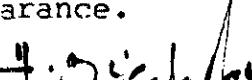
HON'BLE SHRI JUSTICE M.G. CHAUDHARI : VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (A)

JUDGEMENT

(As per Hon'ble Sri Justice M.G. Chaudhari, Vice Chairman)

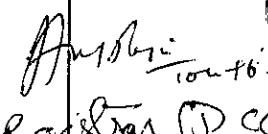
✓ The applicant has not ~~filed~~ <sup>exhausted the</sup> statutory remedy of appeal under Rule 10(2) of the Posts and Telegraphs Extra Departmental Agents (C&S) Rules, 1964. The application therefore cannot be entertained. The learned counsel for the applicant at this stage prays for withdrawal of the O.A. with liberty to file an appeal to the Appellate Authority. O.A. is therefore allowed to be withdrawn. Learned counsel for the respondents shall file Memo of Appearance.

  
(H. Rajendra Prasad)  
Member (A)

  
(M.G. Chaudhari)  
Vice Chairman

Dt. 8-4-1996  
(Open Court Dictation)

kmv

  
Deputy Registrar (PCC)

To

1. The Superintendent of Post Offices,  
Mahabubnagar Division, Mahabubnagar.
2. The Asst. Superintendent of Post Offices,  
cum-Inquiry Officer, Gadwal Sub Division,  
Mahabubnagar Dist.
3. One copy to Mr.V.Jagapathi, Advocate, CAT.Hyd.
4. One copy to Mr.K.Bhaskar Rao, Addl. OGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One sparecopy.

pvm

17/3/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 8 - 6 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 399/96.

T.A.No. (w.p.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

